

Rep. by Act 58 of 1960, S. 2 + Sch I (w.e.f 26.12.60)

THE INDIAN COCONUT COMMITTEE (AMENDMENT)
ACT, 1956

ACT No 47 OF 1956

An Act further to amend the Indian Coconut Committee Act,
1944.

[11th September, 1956]

BE it enacted by Parliament in the Seventh Year of the Republic
of India as follows:—

Short title
and commen-
cement.

1. (1) This Act may be called the Indian Coconut Committee
(Amendment) Act, 1956.

(2) It shall come into force on such date as the Central Govern-
ment may, by notification in the Official Gazette, appoint.

Amendment
of section 2.

2. In section 2 of the Indian Coconut Committee Act, 1944 (here-
after in this Act referred to as the principal Act),—

(i) after clause (bb), the following clause shall be inserted,
namely:—

“(bbb) ‘managing agent’ has the meaning assigned to it
in the Companies Act, 1956.”;

130th October, 1956 vide S. R. O. 2475—A dated 26-10-56, Gazette of India, Extra-
ordinary, Pt. II, Sec. 3, p. 2152.

(ii) after clause (c), the following clause shall be inserted, namely:—

“(cc) ‘occupier’ in relation to any mill, means the person who has ultimate control over the affairs of the mill, and where the said affairs are entrusted to a managing agent, such agent shall be deemed to be the occupier of the mill.”

3. In section 4 of the principal Act,—

Amendment
of section 4.

(a) in clause (b),—

(i) for the words “ten persons”, the words “twelve persons” shall be substituted; and

(ii) for the words “two shall be nominated by the Government of Madras, three by the Government of the State of Travancore-Cochin”, the words “three shall be nominated by the Government of Madras, four by the Government of Travancore-Cochin” shall be substituted;

(b) in clause (c), for the word “Association”, the word “Chamber” shall be substituted;

(c) in clause (d),—

(i) for the words “five persons”, the words “eight persons” shall be substituted; and

(ii) for the word “Madras”, the words “Bombay, Madras, Orissa, West Bengal,” shall be substituted;

(d) in clause (f) for the words “one person”, the words “five persons” shall be substituted;

(e) for clause (g), the following clause shall be substituted, namely:—

“(g) three other persons, of whom two shall be elected from among themselves by the members of the House of the People and one shall be elected from among themselves by the members of the Council of States.”

4. In sections 9A, 10, 11, 12 and 13 of the principal Act, for the word “owner” wherever it occurs, the word “occupier” shall be substituted.

Amendment
of sections
9A, 10, 11,
12 and 13.